

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2728
TO BE ANSWERED ON 19TH DECEMBER, 2024**

MONETIZATION OF ASSETS OF MTNL, MUMBAI

2728 SHRI CHANDRAKANT HANDORE:

Will the Minister of Communications be pleased to state:

- (a) whether Government has relinquished its role as sovereign guarantor in the loan given to MTNL from PSU banks, if so, the reasons therefor;
- (b) whether it is a fact that the assets of the MTNL Mumbai has not been monetized even after four years of order from Department of Telecommunication, if so, the reasons therefor; and
- (c) whether it is also a fact that monetization has not been done due to the inefficiency of MTNL, Mumbai, if so, the actions taken thereon?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT
(DR. PEMMASANI CHANDRA SEKHAR)**

- (a) The Government has given the Sovereign Guarantee in respect of Bonds issued by MTNL and not for bank loans.
- (b) & (c) The Union Government in the meeting held on 23.10.2019 approved a comprehensive revival package for MTNL/BSNL, which inter-alia includes monetization of land/building assets following Department of Public and Asset Management (DIPAM) guidelines for asset monetization. Initially, DIPAM was the nodal Department for monetization. Later, in the year 2022, work of asset monetization was transferred from DIPAM to Department of Public Enterprise (DPE) through NLMC (National Land Monetization Corporation). As per existing arrangements, properties valuing more than Rs. 100 Crore each are processed through NLMC, properties valuing below Rs. 100 Crore and upto Rs. 10 Crore each require approval of Group of Ministers (GoM) while properties valuing below Rs. 10 Crore each require approval of MTNL Board.
